

Exclusion of MPs from nomination on BoG of NIPER

1592. DR. JANARDHAN WAGHMARE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that Members on Board of Governors (BoG) of National Institute of Pharmaceutical Education and Research (NIPER), Mohali are appointed as per NIPER Act passed by the Parliament;

(b) if so, the competent authority to exclude Members of Parliament from nomination on the BoG of NIPER;

(c) whether Members of Parliament have been excluded from all autonomous institutions under the Ministry; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) Yes, Sir.

(b) Taking into account the advice of Ministry of Law and Justice, Department of Legal Affairs that nomination of Members of Parliament on the Board of Governors (BoG) of NIPER in the instant case would attract a disqualification on the ground of holding of office of profit, the highest authority in this Department decided to exclude Members of Parliament from the BoG. Lok Sabha and Rajya Sabha Secretariat were duly informed of the decision and the reasons therefor. The Joint Committee on Office of Profit (JCOP) has also examined the matter and concurred with the views of Ministry of Law and Justice.

(c) and (d) Information is being collected from other Departments in the Ministry.

Drugs falling off the patent cliff in USA

1593. SHRI P. BHATTACHARYA:

SHRI K.C. TYAGI:

SHRI PALVAI GOVARDHAN REDDY:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that during the coming few years many drugs are falling off the patent cliff in USA;